

- (iv) Showing scant respect for scientific forums ;
- (v) Harassment of Scientists and their victimization ;
- (vi) Incurring unproductive expenditure ;
- (vii) Commission of administrative irregularities ;
- (viii) Pursuit of the policy of 'divide and rule'.

(c) Two Deputy Directors General from the Headquarters of the I.C.A.R. were deputed to the Institute in October, 1979, to look into the complaints and grievances of the scientists and other staff. On the basis of the recommendations made by these Deputy Directors General, the Director General, ICAR, and the Secretary of the Council, made a personal visit to the Institute between the 28th and 30th April, 1980, to make an on-the-spot assessment of the situation. DG's visit and advice had a salutary effect on the situation and, by and large, normalcy in the working of the Institute, which had been affected by the agitation of some of the scientists and other staff against the Director, was restored.

In order to find a long term solution to the problems in the Institute, its previous Director was transferred to another Research Station under the Council. Three scientists of the Institute, whose performance was not upto the desired level and who were playing the role of the ring leaders to keep the agitation going

against the Institute's management, were also transferred to other Institutes.

#### Grabbing of DDA Land

2442. SHRI ATAL BIHARI VAJPAYEE :  
SHRI SURAJ BHAN :  
SHRI N.K. SHEJWALKER :

Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether it is a fact that by the side of the Rouse Avenue Park in Delhi, the Delhi Development Authority have permitted a 1,000 sq. yard piece of land to be grabbed by leaders of a Youth organisation who have put up a large hoarding in the name of their organisation there;

(b) is it also a fact that the D.D.A. have also allowed growth of jhuggies; and

(c) steps taken against the guilty officers of DDA and to remove the unauthorised occupation?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH) : (a) No, Sir. However, at site which is under the control of L&DO, an unauthorised encroachment in the shape of a 'Sirki'—'Shed' exists.

(b) No, Sir.

(c) Question of taking action against DDA's officials does not arise in view of reply to part (a) & (b) above. As regards action in respect of (a) above, eviction proceedings have been initiated under Public Premises (Eviction of unauthorised

Occupants) Act by Estate Officer and an order has been passed for eviction. Regarding removal of unauthorised jhuggies, action for eviction has been initiated.

### Registrants with DDA for Rohini Housing Scheme

2443. SHRI JITENDRA PRASAD: Will the Minister of WORKS AND HOUSING be pleased to state :

(a) how many persons have got themselves registered with the D.D.A. category-wise under the Rohini Scheme;

(b) whether Registration Certificates have been issued to all the registrants; and

(c) if not, the reasons therefor and by what time these certificates will be issued and plots allotted?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI. BHISHMA NARAIN SINGH) (a) According to the information furnished by the Banks entrusted with the work of Registration, 82,384 persons have got themselves registered for allotment of residential plots under Rohini, as follows :—

Category	No. of persons
Janta/Economically Weaker Section	18390
Low Income Group	38105
Middle Income Group	25889

(b) Yes, Sir. The needful has been done by the respective Banks.

(c) Does not arise in view of reply to (b) above. However, about 15,000 plots are expected to be allotted by the DDA, by March, 1982.

बिहार में ग्रामीण विकास और पुनर्निर्माण योजना के अन्तर्गत किया गया कार्य

2444. श्री कमला मिश्र मधुकर : क्या ग्रामीण पुनर्निर्माण मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या बिहार के पूर्वी चम्पारण जिले में ग्रामीण विकास और पुनर्निर्माण योजना के अन्तर्गत किये गये कार्य की कमी समीक्षा की गई है ;

(ख) यदि नहीं, तो उसके क्या कारण हैं ;

(ग) इस योजना के अन्तर्गत इस समय पूर्वी चम्पारण जिले में किए जा रहे कार्यों का व्यौरा क्या है ; और

(घ) क्या सरकार को पता है कि यह योजना केवल कागजों में ही पड़ी रही है ?

कृषि और ग्रामीण पुनर्निर्माण मंत्रालय में राज्य मंत्री (श्री बालेइबर राम) : (क) जी हां। बिहार के पूर्वी चम्पारण जिले तथा अन्य जिलों में समन्वित ग्रामीण विकास कार्यक्रम के अन्तर्गत गतिविधियों की राज्य स्तरीय समन्वय समिति द्वारा समय-समय पर पुनरीक्षा की जाती है जिसमें अन्य के साथ-साथ, ग्रामीण पुनर्निर्माण मंत्रालय के एक प्रतिनिधि को भी शामिल किया जाता है।

(ख) प्रश्न नहीं उठता।

(ग) जून, 1981 तक लघु कृषक विकास एजेंसी/समन्वित ग्रामीण विकास कार्यक्रम के अन्तर्गत पूर्वी चम्पारण जिले में भौतिक तथा वित्तीय उपलब्धियों को दर्शाने वाला एक विवरण संलग्न है।